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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.569 of 2003

M.A. No. 592 of 2003

New Delhi, this the 12th day of March, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri A.P. Nagrath, Member (A)

1. Shri R.S. Pathak S/o H.L. Pathak
R/o 285-A, Gali No.10, Maha Laxmi Encl. Karawal Nagar, Delhi.
Dy. Supdt. but working in F.A.S. at Delhi
Gate in the Department of Social Welfare,
Govt. of NCT of Delhi.
2. Mohinder Singh S/o Late Shri Rauti Nandan
R/o B-160, Avantika, Sector-I, Rohini, Delhi,
Welfare Office, on ad hoc promotion as Dy.
Supdt. working as Insp. RGO, Curzon Road in
the Department of Social Welfare,
Govt. of NCT of Delhi.Applicants
(Present : Applicant No.1 in person)

Versus

1. Govt. of N.C.T. of Delhi, through Chief
Secretary, Delhi Adminn, New Secretariat
Building, I.P. Estate, New Delhi-11002.
2. The Secretary, Department of Social Welfare,
Delhi Adminn., New Secretariat Building,
I.P. Estate, New Delhi-110002.
3. The Director, Department of Social Welfare,
Govt. of NCT of Delhi, 1, Canning Lane,
Kasturba Gandhi Marg, New Delhi-110001.
.....Respondents

ORDER (ORAL)

By Shri Justice V.S. Aggarwal, Chairman :

MA 592/2003

MA 592/2003 is allowed subject to just
exceptions. Filing of joint application is permitted.

OA 569/2003

Applicant No.1, who appearing in person,
states that he may be permitted to withdraw the
application with liberty to file a fresh application,
in case any adverse order is passed.

2. Allowed as prayed.

3. Subject to aforesaid, OA is dismissed as
withdrawn.

Ans
(A.P. Nagrath)
Member (A)

Ag
(V.S. Aggarwal)
Chairman